

WP(C)No.362/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri. R Gurung, Advocate, present for the private respondents.

No one was present on behalf of the petitioner on earlier dates i.e. 26.03.2013, 22.05.2013 and 24.07.2013, also.

In the circumstances, the writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.235/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.246/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. R Kar, Advocate, present for the petitioner.

Mr. ND Chullai, Senior Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further one week's time to file rejoinder affidavit.

List after one week.

Interim order dated *30.08.2013* is extended till the next date of listing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.251/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.267/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Miss. R Dutta, Advocate, present for the petitioners.

Shri. KS Kynjing, Advocate General assisted by Shri. S Sen Gupta,
Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further
one week's time to file rejoinder affidavit.

List after one week.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.284/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. Lima Longkumer, Advocate holding the brief for Mr. SC Shyam, senior counsel for the respondents.

List it on *19.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.292/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. R Jha, Advocate, present for the petitioner.

Shri. N Mozika, Advocate, present for the respondents No.2 & 3.

Learned counsel for the respondents No.2 & 3 prayed that interim order dated 17.10.2012 passed in *Misc. Case No.(SH)407/2012*, be vacated.

Heard.

Learned counsel for the respondents No.1 & 2 submitted that the petitioner has already got a job in the State of Tripura and his continuance in the quarter occupied by him in the premises of Rajiv Gandhi Indian Institute of Management, Nongthymmai, Shillong is uncalled for.

With the writ petition (*WP(C)No.(SH)292/2012*) in which the termination of service of the petitioner were challenged, an application (*Misc. Case No.(SH)407*) was moved for restraining the respondents No.2 & 3 from evicting the petitioner from the quarter allotted to him.

At this stage, learned counsel for the petitioner stated before this Court that meanwhile, the quarter has already been vacated by the petitioner.

In the above circumstances, the stay vacation application (*Misc. Case No.462(SH)2012*) is disposed of with the clarification that interim order dated 17.10.2012 passed in *Misc. Case No.(SH)407/2012* stands expired and it is not extended further. (*Misc. Case No.462 (SH)2012* stands disposed of).

Learned counsel for the petitioner sought adjournment for final hearing of the writ petition.

Adjourned the hearing of the writ petition.

List it tomorrow i.e. 07.11.2013 for final hearing along with ***Misc. Case No.(SH)464/2012*** which relates to the prayer for clearance of the outstanding dues of the petitioner.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.308/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. Lima Longkumer, Advocate holding the brief for Mr. SC Shyam, senior counsel for the respondents.

List it on *19.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.330/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. R Dutta, Advocate holding the brief for Mr. K Paul, counsel for the petitioner.

List it on *21.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.333/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mrs. S Bhattacharjee, Advocate,
present for the petitioner.

List it on *20.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C) No.351/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. D Nengnong, Advocate holding the brief for Mr. S Sen, counsel for the petitioner.

List it on *21.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

Company Petn. No.3/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. R Deb Nath, Advocate, present for the respondents.

List it again next week for final hearing.

CHIEF JUSTICE

LAM

06.11.2013

Cont. Cas No.22/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. R Dutta, Advocate holding the brief for Mr. K Paul, counsel for the petitioner.

List it on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

CR(P)No.10/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. S Sen, Advocate, present for the revisionist.

Learned counsel for the revisionist prays for and is allowed to withdraw the revision.

Revision is dismissed as withdrawn.

CHIEF JUSTICE

Lam

06.11.2013

CR(P)No.36/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. R Dutta, Advocate holding the brief for Mr. K Paul, counsel for the revisionist.

List it on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

FAO No.1/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None present for the parties.

List it on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

Misc. Case No.50/2013
In WP(C)No.25/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mrs. S Bhattacharjee, Advocate,
present for the applicants.

List it on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

Test Cas No.1/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Dr. O.D.V. Ladia, Advocate, present for the petitioner.

Shri. M Shangpliang, Advocate, present for the respondents No.1 & 2.

Learned counsel for the respondents No.1 & 2 prays for and is allowed further four weeks' time to file counter affidavit to the affidavit filed by the executor.

List after four weeks.

Meanwhile, petitioner is directed to get published a public notice of this probate proceeding in a daily newspaper of Guwahati or Shillong, inviting objections, if any, from the persons, who are not parties to the petition. An affidavit enclosing publication of public notice may be filed within four days from today.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.17/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. Zonunmawii, Advocate holding the brief for Mr. SC Shyam, senior counsel for the respondents.

List it on *20.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.30/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri. R Den Nath, Advocate, present for the respondents.

On the last date i.e. *20.09.2013* also there was no one present on behalf of the petitioner. It appears that none was present on behalf of the petitioner even on *16.05.2013* and *13.06.2013*

The writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.143/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again tomorrow i.e. *07.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.178/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again tomorrow i.e. *07.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.188/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. R Sahu, Advocate, present for the petitioners.

Shri. R Kar, Advocate, present for the respondents No.4, 5 & 6.

Learned counsel for the respondents No.4, 5 & 6 prays for and is allowed further two weeks' time to file counter.

List after two weeks.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.191/2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri. R Kar, Advocate, present for the petitioners.

Mr. S Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.200/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again tomorrow i.e. *07.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C)No.225/2012

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. SC Shyam, Senior Advocate,
present for the respondents.

List it again on *11.11.2013* for final hearing.

CHIEF JUSTICE

Lam

06.11.2013

WP(C) No. 137 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

CONT.APP.(C) No. 1 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Registry has wrongly listed this matter. From the order dated 26.03.2013, it appears that the Appeal has already been disposed of as withdrawn.

Accordingly, the Registry is directed to consign the record to the record room.

CHIEF JUSTICE

D. Nary

CONT.CAS(C) No. 1 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri B.K. Deb Roy, Advocate, present for the petitioner.

Shri S.C. Shyam, Sr. Advocate, present for the respondent.

Adjourned at the request of the learned counsel for the petitioner.

List this matter on 20.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 55 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri S. Rana, Advocate,
present for the petitioner.

List this matter tomorrow i.e. 07.11.2013.

CHIEF JUSTICE

D. Nary

WP(C) No. 56 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourn at the request of Shri S.D. Upadhaya, Advocate,
present for the petitioner.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 57 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri R. Majaw, Advocate,
present for the petitioner.

List this matter on 29.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 58 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate,
present for the petitioner.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 59 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate,
present for the petitioner.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 61 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. Zonunmawii, Advocate, holding brief on behalf of Shri S.C. Shyam, Sr. Advocate, present for the respondents.

List this matter on 29.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 63 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None appears for the petitioner.

Shri N.D. Chullai, Sr. GA, present for the respondents.

On the last date also there was no one present in the court on behalf of the petitioner.

It appears that even before that, none was present on behalf of the petitioner on 24.06.2013 and 23.07.2013.

The writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

D. Nary

WP(C) No. 73 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri N. Mozika, Advocate, present for the petitioner.

Shri S. Sen Gupta, Advocate, present for the respondents.

Adjourned at the request of the learned counsel for the petitioner.

List this matter on 13.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 75 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri K.P. Bhattacharjee,
Advocate, present for the petitioner.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 76 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None appears for the petitioner.

Shri S.C. Shyam, Sr. Advocate, present for the respondent.

The writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

D. Nary

WP(C) No. 77 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None appears for the petitioner.

Shri S.C. Shyam, Sr. Advocate, present for the respondent.

The writ petition is dismissed for non-prosecution.

CHIEF JUSTICE

D. Nary

WP(C) No. 104 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri N. Mozika, learned Advocate, present for the petitioner.

Shri S.C. Shyam, learned Sr. Advocate present for the respondents.

Adjourned at the request of the learned counsel for the respondents.

List this matter on 26.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 109 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri N. Mozika, Advocate,
present for the petitioner.

List this matter on 26.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 113 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

None appears for the petitioner.

Shri N.D. Chullai, Sr. GA, present for the respondents.

The writ petition is dismissed for non-prosecution.

Interim order dated 24.01.2007 stands hereby vacated.

CHIEF JUSTICE

D. Nary

WP(C) No. 119 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri H.L. Shangreiso, Advocate, present for the petitioner.

Shri N.D. Chullai, Sr. GA, present for the State.

Adjourned at the request of the learned counsel for the petitioner.

List this matter on 26.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 135 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 136 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 161 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri C.H. Thomlui, Advocate,
present for the respondents.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 138 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 139 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 140 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 141 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 142 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 143 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 144 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 145 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 146 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 147 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 148 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 149 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 150 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 151 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 152 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 153 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 154 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Smti R. Dutta, Advocate, holding brief on behalf of Shri K. Paul Advocate, present for the petitioner.

List this matter on 28.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 156 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Shri R. Kar, Advocate, present for the petitioner.

Shri S. Sen Gupta, GA, present for the respondent No. 1
and 2.

Adjourned at the request of the learned counsel for the
respondent No. 1 and 2.

List this matter on 22.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary

WP(C) No. 160 of 2013

06.11.2013

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri C.H. Thomlui, Advocate,
present for the respondents.

List this matter on 27.11.2013 for final hearing.

CHIEF JUSTICE

D. Nary